

**GOVERNMENT OF INDIA
MINES
LOK SABHA**

UNSTARRED QUESTION NO:3547
ANSWERED ON:16.12.2005
MOVEMENTS OF MINERALS
Mollah Shri Hannan

Will the Minister of MINES be pleased to state:

- (a) whether movements of minerals like Iron-ore from State to State are facing hurdles;
- (b) if so, the details thereof, and
- (c) the steps taken/ being taken by the Government in this regard?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF MINES (DR. DASARI NARAYANA RAO)

(a) & (b) Movement of minerals outside the State is not prohibited. However, as per section 11(3)(d) of the MMDR Act, State Governments are entitled to take into consideration the investment which an applicant for a mineral concession proposes to make in the mines and in the industry based on the minerals as one of the factors, in case there are multiple applicants.

(c) A high level committee has been constituted under the chairmanship of Shri Anwar-ul-Hoda, Member, Planning Commission, to review the National Mineral Policy, 1993, and recommend possible amendments to the Mines and Minerals (Development and Regulation) (MMDR) Act, 1957. One of the Terms of Reference of the Committee is to examine the implications of the policy of mineral rich States to make value addition within the State a condition for grant of mineral concession and make appropriate recommendations in this regard.